

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 28th day of *January, 2020*.

HON'BLE JUSTICE SHRI BHARAT BHUSHAN, MEMBER (J).

Original Application Number. 330/00045/2020.

Harish Chandra Singh, aged about 54 years, S/o Late Shri Daya Ram, presently posted as M.T.S. Archeology Survey of India Sub Division, Khushro Bagh, Allahabad 211001, resi: 161 near Manik Chauk Dhalgarh Tola Sadar, Jaunpur.

.....Applicant.

VE R S U S

1. Union of India through Secretary, Ministry of Culture Department, New Delhi.
2. The Director General, Archaeological Survey of India, Dharohar Bhawan, 24, Tilak Marg, New Delhi.
3. The Superintending Archaeological (I/C) Office of Archaeological Survey of India, Sarnath Circle, Sarnath, Varanasi.
4. The STHAL PRABHARI, Archaeological Survey of India, Allahabad Sub Dn. Allahabad.

.....Respondents

Advocate for the applicant : Shri S.M. Abbas Naqavi

Advocate for the Respondents: Shri S.P. Pathak

O R D E R

(Delivered by Hon'ble Justice Shri Bharat Bhushan, J.M)

Heard Shri S.M. Abbas Naqavi, learned counsel for the applicant and Shri S.P. Pathak, learned counsel for the respondents.

2. Brief facts of the case are that the applicant Harish Chandra Singh is working as MTS in the department of Archaeological Survey of India, Allahabad. Earlier he was posted at Jaunpur where he took leave for almost one month, which has been declared as

'leave without pay'. Learned counsel for the applicant states that this action of the respondents is illegal and against the rules.

3. Learned counsel for the applicant states that for redressal of his grievance, the applicant moved several representations to the department but the department has not paid any heed to them. He has further submitted that the last representation of the applicant is dated 04.07.2019 (Annexure A-11) but even this representation has yet not been answered by the department. Learned counsel for the applicant has submitted that the grievance of the applicant would be met, if a direction is given to the respondent No. 2 to decide the same by a reasoned and speaking order.

4. Learned counsel for the respondents has no objection to this limited prayer.

5. In view of the limited prayer of the learned counsel for the applicant, the respondent no. 2 is directed to take a view on the representation dated 04.07.2019 (Annexure-11) by passing a reasoned and speaking order within a period of four months. The order so passed shall be communicated to the applicant.

6. The OA is finally disposed off as above. No costs.

7. Needless to say that the order should not be construed as any expression or opinion on merits of the case.

**(JUSTICE BHARAT BHUSHAN)
MEMBER- J.**

Anand...